

(96)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

C.P./17/98 in  
**O.A.NO/** 32/92  
**T.A.NO.**

**DATE OF DECISION :** 05/01/2000.

Devjibhai Lakhabhai Kargatiya **Petitioner**

Mr.P.H.Pathak **Advocate for the Petitioner [s]**  
**Versus**

Union of India & ors. **Respondent**

Mr.M.R.Shah **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr. P.C.Kannan** : **Member (J)**

**The Hon'ble Mr.**

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

*Dm*

RD.

Devjibhai Lakhbhai Kargatiya  
At & Post Madhavpur ( Ghed )  
Ta. Porbandar,  
Dist : Junagadh.

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Applicant

( Advocate : Mr.P.H.Pathak )

VERSUS

1. Miss Asha Kulkarni  
or her successor in office  
Cheif Postmaster General  
Gujarat Circle  
Khanpur, Ahmedabad.
2. Mr.L.B.Makwana  
or his successor in office  
Superintendent of Post Office  
Kutch Division,  
Bhuj.

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Respondents

( Mr.M.R.Shah )

O R A L   O R D E R

C.P./17/ 98 in O.A./32/92

DATE : 05/01/2000

Per : Hon'ble Shri P.C.Kannan : Member (J)

Heard Mr.P.H.Pathak, counsel for the applicant and Mr.M.R.Shah  
counsel for the respondents.

Mr.P.H.Pathak submits that applicant was reinstated in service  
by letter dt:12/11/99 and applicant resumed his duty on 25/11/99.

In the light of above statements, Mr.Pathak seeks permission to  
withdraw the C.P. C.P stands disposed of. Notice discharged.

*Dharmesh*  
( P.C.Kannan )  
Member (J)